

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

26. IA 1930/2022
IN
C.P. (IB)/1253(MB)2020

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.09.2022**

Name of the Party: ICICI Bank Limited
Vs.
Rasiklal Sankalchand Jewellers Private
Limited

Section 7, 19(2) of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Rubina Khan, Ld. Counsel for the Applicant/ RP present.
Mr. Kiran Jain, Ld. Counsel for the Respondent present.
2. **IA-1930/2022**: This is an Application filed by the Applicant u/s 19(2) for seeking cooperation from the suspended Board of Directors.
3. The suspended Board of Directors are directed to provide all the relevant documents and Balance-sheet within 14 days, as per requirements of the RP, if any documents are not available with the Respondent, they shall make all the efforts to retrieve the same and make it available with the RP.
4. Post this matter for further consideration on **13.12.2022**.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)